

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 104
IB-629/ND/2023
IA/2226/2024

IN THE MATTER OF:
Bank of Maharashtra

...PETITIONER

Vs.

M/s. Neelakshi Kalhan

...RESPONDENT

Section
U/s 95(1) of IB Code, 2016

Order delivered on 07.05.2024
HYBRID HEARING (PHYSICAL & VC)

Coram:
SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:
For the RP

:Adv. Aditi Sharma

ORDER

IA/2226/2024

This is a report filed by the RP under Section 99 of the IBC. Heard Ld. Counsel for the RP. Issue notice to the Personal Guarantor and Financial Creditor for filing their response to its report. Notice be issued by all means and proof of service be filed. List the matter on **05.07.2024**.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)